- 5. Shri Dileshwar Kamait
- 6. Smt. Raksha Nikhil Khadse
- 7. Dr. Sakshi Ji Swami Maharaj
- 8. Ms. S. Jothi Mani
- 9. Shri P.C. Mohan
- 10. Dr. Pritam Gopinath Rao Munde
- 11. Shri Rodmal Nagar
- 12. Shri Balak Nath
- 13. Shri Ajay Nishad
- 14. Shri Parbatbhai Savabhai Patel
- 15. Shri Chunni Lal Sahu
- 16. Smt. Sarmistha Kumari Sethi
- 17. Shri Kumbakudi Sudhakaran
- 18. Shri Rajesh Verma
- 19. Shri Ram Shiromani Verma
- 20. Shri Ashok Kumar Yadav

No.7099 Committee Branch- I

Result of Election of One Member of Lok Sabha to the Committee on Official Language

In connection with the election of one member of Lok Sabha to the Committee on Official Language (motion in respect of which was adopted by the House on 25.07.2023), two nominations were received up to the last date and time fixed for the purpose. Subsequently, one candidate withdrew his candidature up to the last date and time fixed for withdrawal. The number of remaining candidate, thus, being equal to the number of member to be elected, Shri Kuldeep Rai Sharma has been declared as duly elected to serve as member of the Committee on Official Language vice Shri Balubhau alias Suresh Narayan Dhanorkar expired on 30 May, 2023 subject to provisions of the Official Languages Act, 1963.

No.7100 Committee Branch- I

Result of Election of Six Members of Lok Sabha to the Court of Aligarh Muslim University

In connection with the election of six members of Lok Sabha to the Court of Aligarh Muslim University (motion in respect of which was adopted by the House on 24.07.2023), six nominations were received up to the last date and time fixed for the purpose. No candidate withdrew his candidature up to the last date and time fixed for withdrawal. The number of candidates, thus, being equal to the number of members to be elected, the following members have been declared as duly elected to serve as Members of the Court of Aligarh Muslim University subject to the provisions of the Statutes of the Aligarh Muslim University Act, 1920:-

- (i) Shri Rajendra Agrawal
- (ii) Kunwar Danish Ali
- (iii) Shri Satish Kumar Gautam
- (iv) Dr. Mahesh Sharma
- (v) Shri Bhola Singh

(vi) Shri Rajveer (Raju Bhaiya) Singh

No.7101 Legislative Branch-I

Statutory Resolution

The following Statutory Resolution has been admitted:-

From whom received	Ministry/ Department	Text of Resolution
Smt. Nirmala Sitharaman	Finance	In pursuance of Section 8A(1) of the Customs Tariff Act 1975,
		this House hereby approves of notification No. 40/2023-
		Customs, dated 30 th June, 2023 [G.S.R 469 (E) dated 30 th June,
		2023] and notification No. 43/2023-Customs dated 1 st July,
		2023 [G.S.R 473 (E) dated 1 st July, 2023] which seeks to
		amend the First Schedule of the Customs Tariff Act in order to
		increase Import duty on Liquified Petroleum Gas (LPG),
		Propane and Butane.

No.7102

Parliament Security Service, PH

Security Arrangements in Parliament House Complex

Members are requested to co-operate with the Security Staff on security duty in Parliament House Complex and show their Identity Cards on request.

To strengthen the security arrangements in Parliament House Complex, Door-frame Metal Detectors have been installed at various gates. Visitors accompanying Members of Parliament and former Members of Parliament are requested to pass through the Door-frame Metal Detector and may undergo physical search. The baggage, etc., being carried by them may also be scanned/searched by the Security Staff.

Kind cooperation of Members is solicited.

No.7103

Parliament Security Service, PH

Entry regulations into the Central Hall, Parliament House

Entry in Parliament House and Central Hall is regulated according to Rules and Directions issued by the Hon'ble Speaker from time to time. No person without a valid pass is allowed to gain entry even accompanied by the Hon'ble Members of Parliament. This is an essential requirement in the interest of the